

(2022) 11 OHC CK 0039
In the Orissa High Court
Case No : Writ Petition (C) No. 16509 Of 2022

M/s. Maa Kalika Traders

APPELLANT

Vs

Authorised Officer, SBI, Stressed Assets Recovery Branch,
Bhubaneswar And Another

RESPONDENT

Date of Decision : 04-11-2022

Acts Referred:

Citation : (2022) 11 OHC CK 0039

Hon'ble Judges : Jaswant Singh, J;M.S. Sahoo, J

Bench : Division Bench

Advocate : Gayadhar Samal, Biplab P.B. Bahali

Final Decision : Dismissed

Judgement

1. Petitioner is the auction purchaser of a mortgaged property sold by the SBI, Stressed Assets Recovery Branch, Bhubaneswar in the auction sale towards recovery of outstanding liabilities of M/s. Basudev Stones, a proprietorship concern of Janaki Ballav Pattnaik. The petitioner claims that upon deposit of the entire sale consideration, a sale certificate was issued in favour of the petitioner along with actual possession delivered.

2. The limited prayer by the auction purchaser is for a direction to the secured creditor/Bank to remove the articles/items lying in the unit purchased by the Petitioner-auction purchaser, in terms of the letter issued by the Bank itself.

3. At the time of hearing, learned counsel for the petitioner states that in view of a settlement, the petitioner wants to withdraw the present writ petition.

To that effect a memo has been filed.

4. In view of the above, the Writ Petition is dismissed as withdrawn.

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